

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 241 OF 2016 &
IA NOS. 520 & 361 OF 2016**

Dated: 21st September, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

Adani Power Maharashtra Ltd.

.... Appellant(s)

Vs.

**Maharashtra Electricity Regulatory
Commission & Ors.**

....Respondent(s)

Counsel for the Appellant(s) : Mr. J.J. Bhatt, Sr. Adv.
Mr. Gaurav Dudeja
Ms. Nishtha Kumar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. D.V. Raghuvamsy for R.1

Ms. Ramni Taneja
Mr. Kiran Gandhi for R.2

Ms. Anushree Bardhan for R.3

ORDER

Admit. Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1; Ms. Ramni Taneja takes notice on behalf of Respondent No.2 and Ms. Anushree Bardhan takes notice on behalf of Respondent No.3 and they seek four weeks time to file reply. Notice be issued to the other Respondents returnable on 15.11.2016. Dasti, in addition, is permitted.

List the matter on **15.11.2016**. In the meantime, learned counsel for the respondents may file reply on or before 19.10.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 02.11.2016 after serving copy on the other side.

(I.J. Kapoor)
Technical Member
ts/mk

(Justice Ranjana P. Desai)
Chairperson